

the information, naturally they ask for time. Of course, in such cases, the Speaker can request them. (Interruption).

Shri Surendranath Dwivedy: Sir, you will agree that when such a question is put before the Minister for his reply, he must keep all the connected papers with him and the concerned Ministries must have been consulted and all the facts must be before him for reply. Why did it not occur to him that on such a matter, the main answer would be followed by such supplementary questions as have been put? He is in a dilemma.

Shri A. B. Vajpayee: I do not agree; how could a Minister anticipate each and every supplementary that might be put? This is very unfair. Let the Minister say that he will find out.

Mr. Speaker: Yes. Not only that. (Interruption). Please sit down.

श्री अशु लिये : कुछ सप्लीमेंटरीज मागवियस होती हैं। मैंने जो दो सवाल पूछे हैं वे मागवियस थे। आप इनको जरा फटकार दीजिये क्योंकि यह चीज एक घंटे से चली आ रही है। आप इन लोगों को डाट दीजिये।

Shri M. A. Khan rose—

Mr. Speaker: Order, order. Please resume your seat.

Shri M. A. Khan: *

Mr. Speaker: Nothing of what he says will be recorded. Not a word will be recorded. The hon. Member cannot dictate. After all, the whole House is there. I am very happy today; I was looking towards my right, and except probably Shrimati Lakshmi Kanthamma and Shri M. R. Krishna, not many supplementaries were asked. Only four or five supplementaries were put from this side. Not one got up. I have been watching and looking this side every time.

But in the whole one hour, except five or six supplementaries, no more supplementaries were put from this side. The hon. Member from there shouts; normally he never gets up and asks questions. Supplementaries of course are useful to the debate.

Shri Hem Barua: Sir, you praise people for not putting supplementaries?

Mr. Speaker: What I am saying is that some Members are shouting. We will now take up the Short Notice Question.

SHORT NOTICE QUESTIONS

Financial Crisis in N.C.D.C.

S.N.Q. 17. **Shri Virendrakumar Shah:**
Shri S. K. Taparia:
Shri Bhogendra Jha:
Shri Vasudevan Nair:

Will the Minister of Steel, Mines and Metals be pleased to state:

(a) whether Government's attention has been drawn to the reported statement of the Financial Controller of the National Coal Development Corporation to the effect that the present financial crisis in the National Coal Development Corporation was mainly due to the purchase of equipment worth crores of rupees in excess of the project provisions; and

(b) if so, in what circumstances this happened?

The Minister of State in the Ministry of Steel, Mines and Metals (**Shri F. C. Sethi**): (a) and (b). No statement has been made by the Financial Controller. His Quarterly Report for the period ending 31st March, 1967, has been submitted to the Board of Directors and to the Ministry. This Report is still to be considered by the Board of Directors.

Shri Virendrakumar Shah: Sir, a few minutes ago you suggested that

*Not recorded.

the Minister should give a satisfactory answer. Immediately after that, the minister says that no statement has been made by the Financial Controller. Sir, Rs. 162 crores of the peoples' money have been invested in NCDC. May I know whether the minister's attention has been drawn to the following news item which appeared in the *Financial Express* dated June 6, 1967:

"In his latest report to the Board of Directors, the Financial Controller of the National Coal Development Corporation has pointed out serious shortcomings in the organisation's working as the primary cause for the financial crisis in the Corporation."

According to the news item, the report of the Financial Controller reveals purchases of equipment worth crores of rupees in excess of project provisions, overcapitalisation in many spheres, continued trailing behind the production targets and what is worse, ineffective control over expenditure. Will the Minister tell us whether the Controller made a report like this or purporting to say something like this?

Shri F. C. Sethi: I have already stated in my original reply that the Financial Controller did submit a report and that report is a confidential document which has been submitted to the Board of Directors. The Board of Directors have not yet gone into it and as long as they have not considered it, it is a secret document.

Shri Virendrakumar Shah: As I said, Rs. 162 crores of the peoples' money have been invested in the NCDC. This is the sort of answer we get, when there is utter mismanagement there. There are editorials written about this in the *Hindustan Standard* and other papers. May I know when this report was submitted, when Government proposes to make it available to Members of Parliament, when Government proposes to take action on it, whether any such

reports were submitted in the past and if so, what actions were taken on those reports?

Shri F. C. Sethi: The Financial Controller is required to submit a quarterly report to the Board of Directors. The recent report was submitted on 20-5-67. This report was submitted when the last meeting of the Board of Directors started and the Directors had no occasion to go into it. They decided that at the next meeting of the Board, this will be considered. I assure the House that as soon as the Board considers it, we would certainly like to share it with the House.

Shri S. K. Tapuriah: May I know whether reports of this nature were also presented in the past in the various quarterly meetings? This could not have been the first time that such findings are brought forward in the report. Also, may I know the losses incurred by this corporation during the last 5 years?

Shri F. C. Sethi: As I said, the Financial Controller is required to submit quarterly reports to the Board of Directors. About the profit and loss account, in 1962-63 the Corporation made a profit of Rs. 1.25 crores, in 1963-64 a profit of Rs. 19.54 lakhs, in 1964-65 a loss of Rs. 1.71 crores and in 1965-66 a profit of Rs. 61.80 lakhs. This year's accounts are being finalised.

Shri S. K. Tapuriah: On a point of order, Sir. My question has not been answered. In reply to Mr. Shah's question, the minister had already said that quarterly reports are submitted. We heard it and we understand English. I asked whether this was the first time that such findings about mismanagement are contained in the report or on past occasions also such findings were reported.

Mr. Speaker: There is no point of order. Anyway, the question may be answered.

Shri F. C. Sethi: As far as the Financial Controller's reports are concerned, whatever has appeared in the Press perhaps mentions about the present report and not about any previous report.

Shri S. K. Tapuriah: My question is whether in the past it was ever reported?

Shri Banga: Sir, why does he not answer this simple question? If he has no information he can say that he will collect the information and supply it later on. Even this simplest possible answer he is not able to give (Interruption).

The Minister of Steel, Mines and Metals (Dr. Chenna Reddy): Sir, regarding reports that have been submitted to the Board from time to time in previous years, I must submit that we do not have any information at the moment. I will certainly look into it and if there are any salient or serious points I will make a note of them, prepare a summary and pass it on to the hon. Member.

Shri Umanath: Sir, the financial state of affairs of the NCDC makes certain ghastly revelations. Supplies of coal are made to middlemen as per arrangement only against bank guarantees or letters of credit more or less to the approximate value of the bank guarantee or credit. I would like to know from the Minister whether it is a fact that seven firms, which are middlemen, who had provided bank guarantee to the tune of Rs. 17 lakhs only were given excess credit for Rs. 1,59,00,000, that is, 900 per cent above the bank guarantee? May I know whether it is a fact that in the case of one firm the excess credit was 1158 per cent? This is the ghastly state of affairs. May I know whether it is a fact and, if so, whether any officers of the Board have been held responsible and what action has been taken against them for spending people's money like this?

Dr. Chenna Reddy: It is true that in the context of looking into the details and in the context of this question, this information has come to our notice. We have asked the Board to explain in detail how the private firms were accommodated to this extent.

श्री रामाचतार शास्त्री : एन० सी० डी० सी० में जनता की गाड़ी कमाई के पैसे लगे हुए हैं, लेकिन वहाँ लूट चल रही है— वहाँ जितने भ्रष्टार हैं, वे दिन-रात लूट में लगे हुए हैं। मैं यह जानना चाहता हूँ कि इस समय वहाँ पर कितनी मशीनें बंकार पड़ी हुई हैं, पिछले पांच वर्षों में कितनी मशीनों की चोरी हुई है और क्या यह सही है कि इस चोरी और भ्रष्टाचार को छिपाने के लिये वहाँ के बड़े बड़े भ्रष्टार सारी जवाबदेही वहाँ के मजदूरों के मध्ये डाल कर स्वयं निकल जाना चाहते हैं।

डा० चन्ना रेड्डी: कुछ धानरेख मेम्बर एन० सी० डी० सी० के फंक्शनिय का जो चित्र यहाँ पेश करना जरूरी समझ रहे हैं, मैं उसके बारे में तो कुछ नहीं कहना चाहता हूँ, लेकिन मैं यह कहना चाहता हूँ कि उस का फंक्शनिय उतना बराब नहीं है, जितना कि धानरेखल मेम्बर की महसूस हो रहा है। (अवधान) यह सही है कि इसमें 162 करोड़ रुपया इनवेस्ट हुआ है और पिछले दस सालों के फंक्शनिय में इस में पूरा फायदा 230.60 लाख रुपये का हुआ है। वर्ष फ्राइव-बीयर प्लान के सिलसिले में एन० सी० डी० सी० का कोयले का प्रोडक्शन टारगेट 30 मिलियन टन रखा गया था, जिसके मुकाबले में इस साल सिर्फ 9.40 मिलियन टन का ही प्रोडक्शन हुआ है। कोयले के प्रोडक्शन टारगेट में जो कमी हुई है, उसका और दूसरे बड़े इकानॉमिक फीक्चर्स का भी बहुत प्रभाव एन० सी० डी० सी० पर पड़ा है। यह ठीक है कि इसमें कुछ बराबियां बिचाई देती हैं, लेकिन 230.60 लाख रुपये का जो कुल फायदा हुआ है, उसको हम नजर-अन्दा

नहीं कर सकते हैं और न ही उन इकानॉमिक क्रैटर्स को ही नजर-अन्दाज कर सकते हैं।

श्री कामेश्वर सिंह : मंत्री महोदय विस्तृत जवाब कह रहे हैं। वह सदन को सुन रहा कर रहे हैं।

श्री रामाक्षर साहनी : माननीय मंत्री ने इस बात का जवाब नहीं दिया है कि वहाँ पर कितनी मशीनें बेकार पड़ी हुई हैं और कितनी मशीनों की खोरी हुई है।

Dr. Ramen Sen: Sir, the question was how many machines worth how many crores of rupees are lying idle. He has not replied to that part of the question. Machineries worth crores and crores of rupees are lying idle and money is being wasted.

Dr. Chenna Reddy: In view of our targets, obviously more machinery was purchased and at the moment we have more capacity that is not being put to proper and full utilisation. That has led to a definite loss.

An hon. Member: What is the value of that machinery?

Mr. Speaker: How can he say that?

Shri Kartik Oraon: I would like to know from the hon. Minister whether it is a fact that because a huge amount has been invested in the purchase of equipments in excess of the project provision, the NCDC has no funds to pay the employees, in the area, the drought relief loan which has been paid to the employees in other Government undertakings and the Government departments, as a result of which the employees in the headquarters of NCDC have gone on strike with effect from 14-6-87 which is likely to have chain reaction in the collieries also? If so, will the Minister, in the first place, take immediate steps to pay the drought relief loan and take further steps to settle other issues in order to bring about normalcy and create an atmosphere of

mutual confidence in the best interests of the efficient functioning of this corporation?

Dr. Chenna Reddy: I think the hon. Member has mixed up two or three issues which are there at the moment in the context of the relationship between labour and management. The organisation of the labour at the headquarters has gone on illegal strike and has created some situation which is now under the active consideration of the Board. The Board is considering this matter. About the facilities to be given or advances to be paid in the context of the drought, the same facilities would be extended by the Board, which are available in other undertakings, after they have examined the whole issue. The question of not having enough funds would not come in the way of this. The hon. Member had detailed discussion with me on this question and he is fully aware of the situation.

Shri Kartik Oraon: There is departure from the policy with regard to drought relief loan.

Shri A. K. Gopalan: May I know whether it is a fact that there are 39 middlemen for the purchase of coal and other things and till now there had been no agreement as far as the terms and conditions of the purchase are concerned? If so, what is the reason for it?

Dr. Chenna Reddy: This is also a question which relates to the statement of the Financial Adviser. Therefore, I do not have the details at the moment. I will certainly collect the data if the hon. Member is interested in it.

श्री कामेश्वर सिंह : अभी कुछ दिन पहले एन० सी० डी० सी० के मैनेजिंग डायरेक्टर, श्री नारसुंदर, ने अपने पर से त्यागपत्र दे दिया, क्योंकि वह एन० सी० डी० सी० के वित्तीय संकट को सम्हालना चाहते थे, लेकिन उन को ऐसा नहीं करने

दिया गया, बल्कि उन पर त्याग पत्र देने के लिए बनाव डाला गया। श्री एस० टी० राजा ने यह क्लेम किया था कि एन० सी० डी० सी० को 1965-66 में प्रॉफिट हुआ है और उन्होंने एन० सी० डी० सी० की तरफ भवनमेंट प्राबलिंगेजन्ज और सीन्जब बरीरह को छिपाया। बाद में प्रॉडिट में इन सब बातों का पता लगा। क्या यह सत्य है कि एकाउंट्स को छिपाया जाता है और गलत प्रॉफिट दिखाया जाता है; यदि हां, तो क्यों ?

डा० ब्रज रेड्डी : यह ठीक है कि 1964-65 में एन० सी० डी० सी० को 171 लाख रुपये का लास हुआ और 1965-66 में 61 लाख रुपये का प्रॉफिट हुआ जहां तक एकाउंट्स का तात्लुक है, उन को छिपाया नहीं जा सकता है और अगर उनको छिपाया भी जाये, तो प्रॉडिट-जैरल की प्रार्गनाइजेशन सही एकाउंट्स का पता लगा लेती है। मैनेजिंग डायरेक्टर के त्यागपत्र के बारे में इस हाउस में चर्चा हुई थी और हम ने कहा था - और यह बाकया है - कि उन को किसी ने त्यागपत्र देने के लिए नहीं कहा और उन्होंने त्यागपत्र देने की कोई वजह भी नहीं बताई।

श्री कामेश्वर सिंह : कोई भी काम करने वाला आदमी ऐसी गन्दी जगह में नहीं रहना चाहेगा।

श्री जार्ज फर्नेंडीस : अध्यक्ष महोदय, मैं स्पष्ट आरोप लगाना चाहता हूँ कि एन० सी० डी० सी० चोरों का घर है और मंत्री महोदय चोरों को बचाने और चोरियों को छिपाने का काम कर रहे हैं। फिनांस कमीशनर ने कुछ दिन पहले जो रपट पेश की है, वह कोई सीन्ट डॉक्यूमेंट नहीं है। मंत्री साहब ने जो बयान दिया है, वह तथाम बयान इस रपट के खिलाफ है, उसके विपक्ष है, गलत और झूठ है।

गलत है और झूठ है। अध्यक्ष महोदय, इस रपट में स्पष्ट लिखा है कि इस बजट पर कई बर्षों से . . .

"The position is further aggravated by the fact that there are heavy arrears in the accounts work including stores accounts. It is a matter of great concern. . . (Interruption).

Mr. Speaker: What is the good of your shouting all the time? It is not proper. Any Member wanting to ask a question, instead of shouting again and again, should table a question. In one full hour, except for two or three people from this side, they just shout. If they want some information, they should put a question? I give them a chance, one from this side and another from that side. But when I look towards this side, there is nobody getting up; therefore, I pass on to that side. I will give you a chance if any of you have a question to ask.

Shri George Fernandes:

और धाने बढ़कर :

"It is a matter of great concern that this Corporation during its existence of ten years has not produced monthly accounts even once. The accounts are being produced annually because of statutory requirements."

दूरा चोरों का यह कैसा घर है, मेरा धाप से इस के बारे में निवेदन है . . .

Shri K. N. Tiwary: On a point of order, Sir.

Shri S. M. Banerjee: Sir, I rise on a point of order.

श्री क० ना० तिवारी : प्वाइंट ऑफ ऑर्डर मेरा यह है कि अभी बीनर्जी साहब ने पहले भी कहा पब्लिक सेक्टर की चीजों को कि वह चोरों का घर है . . .

श्री जार्ज फर्नेंडीज : मैं बार बार कहूंगा कि चोरों का भ्रष्टा है। करोड़ों रुपये की चोरियां हो रही हैं . . .

श्री क० ना० तिवारी : इस तरह की बात यह रेकॉर्ड पर जाने लायक है ?

श्री मधु लिम्बे : एन० सी० डी० सी० क्या इन की जायदाद है ? आप को क्या कहा गया है ? आप को कुछ नहीं कहा गया है ।

Mr. Speaker: I want everybody to put a question to elicit information. While putting a question damaging insinuations need not be made either by this side or by that side. I have been saying that repeatedly. Question Hour is intended to elicit information and not to condemn each other. To say that it is *choron ka adda* or something of that kind is not proper. When you are debating something or voting, you can vote the Government out or do whatever you want, but during Question Hour insinuations and condemnations should be avoided.

श्री मधु लिम्बे : इन को कुछ नहीं कहा गया है। फर्नेंडीज साहब ने एक शब्द इन को नहीं कहा है। एन० सी० डी० सी० के बारे में कहा है।

Mr. Speaker: Whatever it is, I am only replying to his point of order. It is very clear that during Question Hour you should elicit information and not condemn anybody.

Shri S. M. Banerjee: Sir, my point of order is this. May I invite your kind attention to rule 268 about papers quoted to be laid on the Table? It refers to a minister.

Mr. Speaker: How does it arise?

श्री मधु लिम्बे : फर्नेंडीज ने कुछ क्लम ईउस के बारे में कहा रहे हैं।

Mr. Speaker: Shri Banerjee is arguing about that.

Shri S. M. Banerjee: When we raised this question in the form of a short notice question last time and wanted to quote something, the hon. Minister wanted notice. Even goondas were engaged in the NCDC to beat the workers' representative and they were housed properly in a Government guest house there; he wanted notice for that. Now a document said to be a report against the functioning of the NCDC, falsification of accounts, reports and so on is being quoted by my hon. friend, Shri George Fernandes. According to the rules, it is for him to authenticate it and lay it on the Table of the House so that the House may know whatever is happening in NCDC. I want a ruling on that.

श्री मधु लिम्बे : अध्यक्ष महोदय, यह जरूरी है, हमारा फर्म है, इस तरह का दस्तावेज यह छपा है और हमारा अधिकार है उस को सदन के सामने लाने का। आप को उस में हमारी मदद करनी चाहिए।

Mr. Speaker: As I said yesterday also, it can be handed over to the Speaker duly authenticated. After looking into it as to whether it is necessary to place it on the Table of the House, then only it will be laid on the Table of the House. That is the rule.

श्री मधु लिम्बे : बिना इस के बारे में कुछ नियम बनाए हुए? अध्यक्ष महोदय, मैं यह जानता हूँ कि आपने निर्देश दिए हैं कि इस तरह के दस्तावेज प्रमाणित करने के बाद आप के पास भेजे जायेंगे। आप इन को देखेंगे लेकिन क्या इस के बारे में आप ने कोई गाइड लाइन्स बनायी हैं। जब यह सरकार दस्तावेज है और यह इस को छिपा रहे हैं और फर्नेंडीज साहब इसे सदन के सामने लाना चाहते हैं, तो आप को इजाजत देनी चाहिए। केवल यही देखना है कि वह प्रमाणित है या नहीं।

श्री जार्ज करमैडीज : यह विहार के तमाम प्रबन्धनों में छत्रक छाया है...

Mr. Speaker: Rule 368 applies to a Minister.

Shri S. M. Banerjee: Rule 369. It says:

"(1) A paper or document to be laid on the Table shall be duly authenticated by the member presenting it.

(2) All papers and documents laid on the Table shall be considered public."

There is no mention that it should be handed over to the Speaker.

Mr. Speaker: If a Minister questions it . . . (Interruption).

Shri S. M. Banerjee: May I draw your kind attention to a precedent...

Mr. Speaker: Let him give the papers to me and I will look into them.

Shri S. M. Banerjee: May I draw your kind attention to a precedent in this House. When Mr. Daji and myself wanted to produce the Vishwanathas Shastri Report on Dalmia-Jain concerns, Sardar Hukam Singh, the then Speaker, forced the Minister to lay the document on the Table of the House. He gave the ruling in our favour. Here is a document which explains the functioning of the N.C.D.C. including the conduct of those officers who are forcing honest officers to resign. Either you allow it to be laid on the Table of the House or you ask them to do it.*

Mr. Speaker: Let him give it to me and I will look into it.

Shri E. Barua: Sir, it is an important document. We want to hear the Minister as to what he has got to say. We hope the Minister will be in a position to place the document on the Table instead of going into these technicalities.

Dr. Chaman Reddy: The position is like this. In the question, it has been asked, "whether Government's attention has been drawn to the reported statement of the Financial Controller of the N.C.D.C. . . ." and in the answer, it has been very clearly stated, "No statement has been made by the Financial Controller. His quarterly report for the period ending 31st March has been submitted. . . ."

Now, in answer to supplementary questions, the Minister of State has clarified that this Report has been submitted to the Board of Directors on 28th May when it was actually in session and the Board of Directors, on that day, thought that because it was an important document, they would take some time to go through it and consider it in the next meeting.

Sir, such reports, after they are considered by the Board of Directors, would come along with their comments to the Ministry and the Ministry will examine the details and whatever action the Ministry considers necessary will be taken. As the House has shown interest in it, the Minister of State has already assured the House that after it is considered by the Government, all the serious points and irregularities will be brought before the House. I have also clarified that as in regard to similar reports that have been submitted from time to time, in the previous years, if there are any serious points and irregularities, we will collect them and we will definitely place them on the Table of the House and also inform the House whatever action has been taken thereon.

श्री जम्बू लिंगमै : बध्ना जी ने यह पूछा था कि क्या यह रफ्त रखेंगे यह ?

श्री जार्ज करमैडीज : अध्यक्ष महोदय, मैं पहले खुलासा इस का भाव के सामने रखना चाहता हूँ, और यह जो श्री महोदय कह रहे हैं कि यह बहुत मुद्दा

*Laid on the Table of the House. [Placed in Library. See No. LT-788/67].

बाक्यूमेंट है, यह कई सचदारों की कटिंग मेरे पास है :

"Financial Controller exposes financial chaos in N.C.D.C.—crores of rupees wasted. . . ."

वो सचदार महोदय, मैं यह बताना चाहता हूँ कि इस में कोई चीज सीक्रेट नहीं है। मगर सदन के सामने छिपाने का काम मंत्री महोदय कर रहे हैं। मेरा प्रश्न यह है कि क्या यह सच है कि फाइनेंसियल कंट्रोलर ने यह स्पष्ट और साफ आरोप नगारा है कि जो कोयला के धंधे में मंदी है वह एन० सी० डी० सी० को बरबादी का कोई कारण नहीं है। एन० सी० डी० सी० को जितना कोयला बेचना चाहिए उस में से लाखों टन कोयला वहीं पड़ा है, वह नहीं जा रहा है यह हालत है। तो प्रश्न मेरा यह बड़ा होता है कि क्या यह सच है कि इस रपट में यह बात साफ कही गई है कि कोयला की पैदावार या कोयले का बेचना और कोयला के बाजार में जो मंदी है वह एन० सी० डी० सी० को बरबादी का कारण न रहने हुए एन० सी० डी० सी० के आर्थिक व्यवहार को जिम्मेदार से चलाया गया है, जिस गलत ढंग से चलाया गया है, वही एन० सी० डी० सी० के लिये मूल कारण है ?

Shri P. Venkatasubbalah: Before the hon. Minister replies, I want to raise a point of order. NCDC is an autonomous corporation and it is being managed by a board of directors. The financial controller has submitted his report to the board of directors. May I know whether this Government is competent enough to divulge or to ask for the report from the board of directors before it is considered? I want your ruling on this.

Mr. Speaker: Government have the authority for asking for any paper from any autonomous corporation. After all, these are Government bodies. But Government can treat the report as secret or confidential and

so on. But they have the authority to ask for papers from any corporation. There is no doubt about it. Of course, the paper may be treated as confidential or secret. That is a different matter.

Shri P. Venkatasubbalah: I am not questioning the right of Government to ask for the report. But the hon. Minister has clearly stated at what stage the matter stands. It is before the board of directors and he has to call for it from the board of directors. . . .

Mr. Speaker: The hon. Member's point of order was this. It is an autonomous corporation. The question is whether Government has a right to call for the paper. I have ruled that Government have got a right to call for it. Therefore, there is no point of order now.

Shri P. Venkatasubbalah: My point was whether they could call for it before it was considered by the board of directors.

Mr. Speaker: Now, the hon. Minister can answer the question.

Shri K. Narayana Rao: I want to say one thing in regard to the scope of rule 368. Under that rule, the hon. Minister would be called upon to place the document on the Table if he had quoted from it. The rule is specific and says that it is only when a Minister quotes from a document that he can be asked to place it on the Table. The term 'document' referred to here is of a different type.

Shri Seshayan: The hon. Member may please refer to rule 369.

Shri K. Narayana Rao: Rule 368 reads thus:

"If a Minister quotes in the House. . . ."

I would like to emphasise the word 'quotes'. The rule further says:

". . . a despatch or other State paper which has not been presented to the House. . . ."

So, if a Member wants to present a particular document after quoting from it, that is not covered by rule 368. Now, my point of order is this.....

Mr. Speaker: The matter has already been raised and it has been decided upon already. Rule 368 applies to a Minister laying a paper on the Table of the House. But there is a direction in regard to this matter. So, that matter is closed now.

Now, the hon. Minister may reply to Shri George Fernandes's question.

श्री मधु लिमये : पहले जार्ज फर्नेन्डेज के प्रश्न का जवाब दाने दीजिये ।

Dr. Chenna Reddy: As I have said earlier, the report is an internal report to the NCDC submitted to the board. At this stage, no internal report can be placed on the Table of the House unless we have quoted from it. So, under this rule, it will not be obligatory on our part to lay it on the Table.

Regarding the superlatives that he has used, I do not like to comment upon them. To call all public sector undertakings like this would be very unfortunate. . . .

श्री मधु लिमये : सक्स्टेन्स का जवाब दीजिये, उस को छोड़ दीजिये ।

Dr. Chenna Reddy: I take strong objection to this.

श्री मधु लिमये : आप उस को छोड़ दीजिये ।

डा० चन्ना रेड्डी : उन्होंने इस को चोरों का झंडा बोला—यह गलत बात है ।

He has no right also to say like this.

श्री मधु लिमये : आप जवाब दीजिये, न ।

Dr. Chenna Reddy: I take strong objection to this that a public sector

undertaking should be called an *adda* and all that.

Regarding the question that the stocks of coal are accumulating there and they have not been lifted, the information that I have got is that we have just got 9,00,000 tonnes there. That cannot be considered a very large stock. But there are many factors, as I have explained; we had built up capacity to reach the target of production, but we have not been able to utilise it; it is remaining idle and unutilised, and that is why the losses are there. But as regards the actual details given in the report, I am not at the moment able to comment on them.

श्री कामेश्वर सिंह : अध्यक्ष महोदय, . . .

Mr. Speaker: The hon. Member has already asked one question and it has been answered.

श्री कामेश्वर सिंह : और भी जरूरी बातें हैं, अध्यक्ष महोदय ।

Mr. speaker: There are other Members also in this House who would like to ask questions, and I have to give chance to them also.

Shrimati Sucheta Kripalani: The hon. Minister has stated in his reply that there was a profit of Rs. 1.25 crores in the first year; then it came down to a profit of Rs. 19 lakhs; then it declined further and there was a loss of Rs. 171 lakhs. I would like to know whether at that stage any steps were taken by Government to find out why the profits were going down and to prevent it? .

Dr. Chenna Reddy: The profits from 1956-57 to 1966-67, except in 1964-65, have been varying from year to year. Every time there has been a profit. Only in 1964-65 there has been a minus, Rs. 171 lakhs. Every year the Board has been taking necessary steps. I could not say exactly about any specific steps taken every year at the moment.

Shri S. M. Banerjee: He is reading from what? A file or that report?

Mr. Speaker: We have taken 45 minutes on this.

श्री कंबरलाल गुप्त : जीता कि मशीन आपने बताया कि एन० सी० डी० सी० की स्थिति बहुत खराब है और बुरी हालत में है, इसके कारण यह बताया गया कि बहुत सी मशीनरी खन-यूटीलाइज्ड है, ज्यादा मशीनें खरीद ली हैं, प्रोडक्शन कम हुआ है, खर्चा ज्यादा है। मैं मिनिस्टर महोदय से यह पूछना चाहता हूँ कि आपने कितने की मशीनें खरीदी हैं और कितनी का उसमें से यूटीलाइजेशन हुआ है, यानी यूटीलाइजेशन का परसेंटेज क्या है? क्या यह बात सही है कि सेंट्रल गवर्नमेंट ने अनरीयलिस्टिक टारगेट एन० सी० डी० सी० को दिया, जैसे सेकेण्ड प्लान में 60 मिलियन टन दिया, बर्से प्लान में 97 मिलियन टन और फोर्थ प्लान में 107 मिलियन टन दिया? क्या मशीनरी के खन-यूटीलाइज्ड रहने का भी यही कारण है? अगर यह सब कुछ ठीक है तो क्या मंत्री महोदय एक हार्ड-पावर्ड कमेटी बना कर इसकी जांच करावेंगे कि यह जो गड़बड़ी है, वह क्यों है तथा इसके लिये जो जिम्मेदार हैं उनके खिलाफ कार्यवाही करेंगे?

Shri Kanwar Lal Gupta: If it is an inconvenient question, you should not save him. We seek the protection of the Chair. You should save us, not him. If bungling is going on in NCDC, let him reply, even if it is inconvenient.

Shri A. B. Vajpayee: There is nothing inconvenient.

Dr. Chenna Reddy: There is no inconvenience. As regards the position about purchase and utilisation of machinery I have already stated that I would like to collect data and then I will pass it on.

With regard to the target, the figures that he has quoted are entirely wrong. They are not the target figures of the NCDC but the figure of entire coal production in the country. Because of recession and various other factors in the economy, the target of 96 million tonnes has come down to 64 million tonnes. In NCDC also, the target has come down from 30 million tonnes to 9.68 million tonnes.

Shri Kanwar Lal Gupta: What about the inquiry?

Mr. Speaker: No please.

Shri S. K. Tapuriah: Will you allow a one hour discussion on this?

Mr. Speaker: That is a different matter. Let him write to me.

डा० चन्ना रेड्डी : मानरेबिल मेम्बर ने दो प्वाइंट्स उठाये हैं—एक—इसमें कितनी मशीनरी ज्यादा खरीदी गई है, जिसको हम यूटीलाइज नहीं कर सके। मैंने पहले ही निवेदन किया था कि इसकी तफ्तीलात इकट्ठी करके

WRITTEN ANSWERS TO QUESTIONS

श्री कंबरलाल गुप्त : 10 साल के खन० सी० डी० सी० चल रही है।

Chromite Mines in Orissa

श्री जार्ज कारनेडोज : इस पर बहुत रिकॉर्डे, सम्बन्ध महोदय।

*696. **Shri H. P. Chatterjee:**
Shri S. C. Samanta:
Shri Yashpal Singh:

Some hon. Members rose—

Will the Minister of Steel, Mines and Metals be pleased to state:

Mr. Speaker: Shri Hem Barua. Calling attention notice.

Shri Kanwar Lal Gupta: You have saved him unnecessarily.

(a) the number of Chromite mines being exploited by the Orissa Mines